

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 257 of 2020**

**In the matter of:**

**Nitin Chandrakant Naik & Anr.**

**....Appellants**

**Vs.**

**Sanidhya Industries LLP & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Santosh Paul, Sr. Advocate along with  
Mr. Anandh K.**

**For Respondents: Mr. Rohit Kumar Singh, For R-1.  
Mr. Ajay K. Jain & Mr. Atnu Mukherjee, For R-3.**

**ORDER**  
**(Virtual Mode)**

**12.01.2021:** Such of the Respondents who have not filed Reply may file the same within one week.

Appellants may file Rejoinder within one week, thereafter.

Parties may file brief written submissions not more than three pages within two weeks. Copies of Judgments on which they want to refer and rely on, may also be filed separately.

List the appeal '**For Admission (After Notice)**' '**Hearing**' on **2<sup>nd</sup> February, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Mr. V.P. Singh]**  
**Member (Technical)**

*Sim/md*